NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH **CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIO, MEMBER - JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/189/2016

NAME OF THE PETITIONER(S)

: P. Sengodan & 2 others

NAME OF THE RESPONDENT(S)

: M/s Cenney Hotels Pvt Ltd & 2 Others

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

by Advo Cate Wy Hai & har Kar Man

Cai Viha

councell Detition

for Respondant

Villa Prince

ORDER

Counsels for both the parties are present. Counsel for the Petitioner submitted that the Petitioner will submit the arguments afresh due to the change of the constitution of the Bench. Counsel for the Petitioner prayed to grant interim prayer contained in para '9' of the Company Petition. Counsel for the Respondent raised objection to the same; no prejudice will be caused to the Respondents, if status-quo with regard to the composition of Board of Directors of the 1st Respondent Company is maintained. Therefore, it is directed that the 1st Respondent Company shall maintain status-quo with regard to the composition of the Board of Directors as on date. Put up on 07.12.2017 at 10.30 A.M.

-Sd r

MEMBER (JUDICIAL)